

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) to (c). The information is being collected and will be laid on the Table of the House.

Setting up of Thermal Power Plant in Bihar

7991. SHRI DEVENDRA PRASAD YADAV:
SHRIRAMESHWAR PRASAD:

Will the Minister of ENERGY be pleased to state:

(a) whether it is proposed to set up a thermal power plant at Madhubani, Darbhanga or Sitamari districts in Bihar;

(b) if so, the details thereof, if not, the reasons therefor; and

(c) the number of Thermal and Hydel Power Plants in Bihar at present?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) No, Sir.

(b) Does not arise.

(c) Eight (6 Thermal + 2 Hydel).

[*English*]

Coaches with Large Windows

7992. SHRI JANARDHANA POOJARY:
Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal to build coaches having a number of large windows which can be opened from inside in the event of accident;

(b) if so, the details thereof; and

(c) whether safety of passengers in normal times will be kept in view while making such coaches?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI AJAY SINGH): (a) Yes, Sir.

(b) As a trial measure the windows on some of the existing coaches have been modified by removing the safety bars and improving the inside looking system, to be used as exits in the event of an emergency.

A design of wider windows on coaches is also under consideration.

(c) The design of emergency openable windows will be adopted after establishing the efficacy of the design and safety of passengers.

[*Translation*]

Supply of Gas to Power Plants in Madhya Pradesh

7993. SHRI RAGHAVJI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the length of gas pipeline in kilometres passing through Madhya Pradesh;

(b) whether Madhya Pradesh Government has asked for supply of gas for the gas based power projects and if so, the details thereof;

(c) whether any decision has been taken by Government on the request of State Government;

(d) if not, the reasons therefor; and

(e) when the decision is likely to be taken?